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**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 586 of 1994**

**FRIDAY THIS THE 22ND DAY OF APRIL, 1994**

**CORAM**

**HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR.S.KASIPANDIAN, ADMINISTRATIVE MEMBER**

**V.Ramachandran, Jr.Telem Officer  
Office of the Sub Divisional Officer  
Telegraphs, Tirur.**

**...Applicant**

**(By Advocate Mr.T.M.Abdul Latiff)**

**Vs.**

- 1. Secretary to Government,  
Ministry of Communications, N.Delhi.**
- 2. Chief General Manager,  
Telecom, Kerala Circle,  
Trivandrum.**
- 3. General Manager, Telecom  
Calicut.**
- 4. The Director General, Telecommunicat-  
ions, New Delhi.**

**...Respondents**

**(By Advocate Mr. K.Lakshmi Narayanan)  
ACGSC**

**O R D E R**

**CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN**

Applicant challenges Annexure.A7 order by which he was informed that his pay could not be refixed as prayed for by him. Applicant would submit that this order is not sustainable.

- 2. In answer, Standing counsel submits that applicant may be directed to make a comprehensive representation before the Chief General Manager, Telecom, Trivandrum regarding his grievances and that the said authority will take a proper decision on it.**

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3. We record the submission. Applicant is permitted to set out his case in detail and make a representation before the Chief General Manager, Telecom, Kerala within one month from today. The said Chief General Manager shall pass appropriate orders thereon within three months from the date of receipt of the representation, and communicate the same to applicant.

4. Application is disposed of as aforesaid.

No costs.

Dated 22nd April, 1994.

*S. Kasipandian*  
S. KASIPANDIAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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